

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/00468/2019

Chandigarh, this 11th day of September, 2019

CORAM: HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)

Kapil Antil S/o Jaikawar Singh, aged about 26 years, R/o VPO Khewar District Sonapat, Haryana, presently working as Caretaker (Group C) at SAI, Northern Regional Centre, Village Joshi Chauhan, Sonapat-131021.

.....Applicant

BY ADVOCATE : **SH. SAAJAN SINGLA**

VERSUS

1. The Director General, Sports Authority of India, Jawahar Lal Nehru Stadium Complex, East Gate, Lodhi Road, New Delhi-110 003.
2. The Regional Director, Sports Authority of India, Northern Regional Centre, Sonapat-131021.
3. M/s OYNX Management Pvt. Ltd through the Director General, Sports Authority of India-110 003.

.....Respondents

BY ADVOCATE : **SH. P.C. GOYAL**

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. The learned counsel for the respondents produces two letters/undertaking dated 28.03.2019 signed by the applicant himself wherein he has informed the respondents that he has decided to withdraw the OA filed in the Tribunal as he has already got the appointment, as Caretaker through outsourcing . Both the documents are taken on record.
2. Learned counsel for the applicant does not controvert the statement made by the learned counsel for the respondents.
3. In view of the above, this OA is dismissed as withdrawn.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 11.09.2019

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